

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
EXECUTION APPLICATION NO. 44/2023

IN

O.A.No. 407/2015

IN THE MATTER OF :

Shailesh Singh

... Applicant

Versus

Suryaa Hotel and Ors.

... Respondent(s)

NDOH: 21.08.2024

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RESPONDENT NO. 3

THROUGH

M/s CSK PARTNERS
COUNSEL FOR THE RESPONDENT NO. 3
A-4, FIRST FLOOR, FRIENDS COLONY(EAST)
NEW DELHI -110065

Mail: srishtv@cskpartners.in

Mob No. 9560480489

Place: New Delhi

Dated: 16/08/2024



**BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
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IN

O.A. No. 407/2015

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Shailesh Singh

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**REPLY ON BEHALF OF RESPONDENT NO. 3- HOTEL THE LALIT
TO THE CAPTIONED EXECUTION APPLICATION FILED BY THE
APPLICANT.**

MOST RESPECTFULLY SHOWETH :

That all the allegations, contentions and averments contained in the accompanying Execution Application in as much as they pertain to the Respondent No.3, are wholly denied , except those which are specifically admitted herein. Nothing shall be deemed to be construed as admitted on behalf of Respondent No. 3 which has not been specifically denied herein. The present Reply is being filed by Mr. Vijay Bhalla , who is the authorized representative of the Respondent No.3, authorized vide Board Resolution dated 11.03.2024.

PRELIMINARY OBJECTIONS AND SUBMISSIONS

1. It is submitted that the Applicant abovenamed has filed the instant execution application, seeking compliance of the order dated 23.08.2018 passed in OA No. 407/2015 ("said order"). Out of the 5 directions that were passed in the said order, the following directions are specific to the Hotels like the Respondent No. 3 herein:

i. "Respondents Hotels to approach CGWA for seeking



permission for extraction of ground water;

ii. *To inform the CGWA the time since when water is being extracted.”*

2. It is pertinent to mention here that the Respondent No. 3 Hotel has 3 existing Bore Wells to extract Ground Water. These Bore Wells were Registered with the Central Ground Water Authority (CGWA) in the year 1990 vide Registration Nos. DLOFCT/68366, DLOFCT/68367, DLOFCT/68368. The said Borewells were granted continuous registration till 2010.
3. It is submitted that as was informed by the Central Ground Water Authority (CGWA), post 2010, it ceased to be the competent authority for ground water management, control and regulation. It is submitted that vide Department of Environment and Forests and Wildlife notification no. F8(348)/EA/ENV/09/2246 dated 12.07.2010 (“**said notification**’), the ground water management, control and regulation was transferred to Delhi Jal Board and the New Delhi Municipal Council, by the Hon’ble Lt. Governor of Delhi. The said notification entailed that even those borewells that were registered with CGWA, pre- 2010, shall be required to obtain permission from the Competent Authority before drawing ground water.
4. It is submitted that the Respondent No. 3, in pursuance of the directions passed in the said order and in consonance with the said notification, approached the New Delhi Municipal Council (NDMC) on 04.10.2018 to obtain No-Objection for the 3 existing bore wells and fresh water requirement of the said Hotel. Vide the said letter dated 04.10.2018, the Respondent No. 3 also provided the registration number and date of the said borewell, evidencing the year from which



the Respondent No. 3 commenced groundwater extraction. Further, a detailed chart of the Respondent No.3's daily water requirement was also annexed to the said letter. Thus, it is submitted that the Respondent No. 3 made a prompt effort to comply with the directions passed by this Hon'ble Tribunal, in full letter and spirit.

True Copy of the said letter dated 04.10.2018 is annexed herewith as **Annexure R3/1.**

5. It is submitted that thereafter, in the year 2021, the Respondent No. 3 again applied to the Competent Authority- NDMC for grant of permission /NOC for the existing bore wells vide its letters dated 18.03.2021 and 30.03.2021. However, the competent authority did not revert upon the request of the Respondent No. 3. It is submitted that on 22.12.2021, the Respondent No. 3 Hotel received a letter from the Competent Authority- NDMC, whereby it was informed to the Respondent No. 3 Hotel that,

“ It is further intimated that the DLAC Meeting was held on 02.11.2021 and request for permission has been rejected with reason that as the same is out of the purview of the Advisory Committee vide Letter No. F.N. 1/DC/ND/2013/7254-78 dated 22.11.2021 ”

True copy of the letters dated 18.03.2021 and 30.03.2021 submitted by the Respondent No.3 with the NDMC is annexed herewith as **Annexure R3/2 (COLLY).**

True Copy of the Reply of the Competent Authority dated 22.12.2021 alongwith its annexures is annexed herewith as **Annexure R3/3.**

6. It is submitted that a bare perusal of the Minutes of Meeting of District Level Advisory Committee of New Delhi District on Borewell held on 02.11.2021, would reveal that the members of DJB and the NDMC had forwarded the proposals for bore wells at 37 locations, for placing



before the Advisory Committee for making its recommendation for granting permission for bore wells. It is submitted that out of the 37 proposals forwarded, proposals of 3 Hotels, which included the Respondent No. 3, were rejected as the same was purportedly "*out of the purview of the Advisory Committee*". This was presumably, because these 3 Hotels were requesting for extraction of ground water through existing bore wells and not for setting up of a new borewell. It is submitted that the Respondent, bonafidely, approached the competent authority in accordance with the said notification, however, the competent authority, citing lack of jurisdiction in case of existing borewells, rejected the application of the Respondent No.3. It is noteworthy, that this District Level Advisory Committee meeting was attended by the representatives of DJB, NDMC and CGWB , DPCC etc. Thus, it is submitted that as on date, there exists no clarity as to who is the competent authority to seek permission for groundwater extraction, in cases where such extraction is to be done via an existing borewell.

7. It is reiterated that the Respondent No. 3 had promptly complied with the said directions and approached the competent authority for seeking permission to extract ground water. It is submitted that delay or non-compliance, if any, is only because of the lack of clarity amidst the Government Departments themselves as to who is the competent authority to grant approval in case of extraction of ground water from existing bore wells. No fault or delay can therefore be attributed to the Answering Respondent herein. It is most respectfully submitted that this Hon'ble Tribunal ought to intervene and seek clarification from the requisite authorities , otherwise, Hotels like the Respondent No. 3 will continue to be in a lurch.



A handwritten signature in blue ink, consisting of a stylized, cursive name.

8. It is pertinent to mention here that as on date the Respondent No. 3 has a fully operational Sewage Treatment Plan (STP) of 500 KLD and Effluent Treatment Plan (ETP) of 250 KLD. Further, the Respondent No. 3 has _two (2)___operational rain water harvesting pits. The Respondent No. 3 Hotel is regularly inspected by the Delhi Pollution Control Committee (DPCC) and is found to be in order. Thus, it is submitted that the Respondent No. 3 has always functioned in an environmentally conscious and compliant manner.
9. In light of the above, it is most respectfully submitted that the Respondent No. 3 has complied with the directions of this Hon'ble Tribunal *in toto* and nothing more remains to be done by the Answering Respondent. It is submitted that therefore, the present execution application is liable to be dismissed qua the Respondent No. 3 herein.

PARA WISE REPLY ON MERITS

- 1-2. The contents of Para 1-2 of the Execution Application need no reply.
3. The contents of Para 3 of the Execution Application, in so far as they relate to the Respondent No.3 are wrong and denied. It is denied that any ground for filing the present execution application is made out. The contents of the Preliminary Submissions and Objections are reiterated and reaffirmed.
4. The contents of Para 4 of the Execution Application are a matter of record and need no reply.
- 5 -6. The contents of Para 5-6 of the Execution Application do not pertain to the Answering Respondent and hence warrant no reply from the Answering Respondent.
7. The contents of Para 7 of the Execution Application, in so far as



they relate to the Respondent No. 3 are most vehemently denied. It is denied that the Respondent Hotels were directed to approach the competent authority i.e. the CGWA for seeking permission of extraction of ground water and it was directed not to extract ground water illegally without permission from CGWA, the same compliance is still not done by the respondents hotels and they are running their business without any fear of the law. In this regard, it is submitted that the CGWA has itself admitted that post 2010, it is not the competent authority for extraction of ground water in Delhi, which power has been vested upon the DJB and the NDMC. The Respondent No. 3 promptly vide its letter dated 04.10.2018 approached the NDMC requesting permission for extraction of ground water and provided all requisite information. It is reiterated that delay or non-compliance, if any, is only because of the lack of clarity amidst the Government Departments themselves as to who is the competent authority to grant approval in case of extraction of ground water from existing bore wells. No fault or delay can therefore be attributed to the Answering Respondent herein. The contents of the Preliminary Submissions and Objections are reiterated and reaffirmed.

8-9. The contents of Paras 8-9 of the Execution Application donot pertain to the Respondent No. 3 herein and hence, warrant no reply.

10. The contents of Paras 10 of the Execution Application in so far as it pertains to the Respondent No. 3 is most vehemently denied. It is denied that any action against the Respondent No. 3 Hotel, under section 25 and 26 of the NGT Act 2010, is warranted. The contents of the Preliminary Submissions and Objections are



reiterated and reaffirmed.

- 11-12.** The contents of Paras 11-12 of the Execution Application being judgments of the Hon'ble Apex Court warrant no reply from the Respondent No. 3.
- 13.** The contents of Para 13 of the Execution Application, in so far as they pertain to the Respondent No.3, are most vehemently denied. It is denied that the Respondent Hotels alongwith the official of the respondents like Secretary CGWA etc. are guilty under section 25, 26 of the National Green Tribunal Act, 2010 because they have not complied with the order dated 23.08.2018 passed by the Hon'ble Tribunal. The contents of the Preliminary Submissions and Objections are reiterated and reaffirmed.
- 14.** The contents of Para 14 of the Execution Application are denied for want of knowledge and information. The contents of the Preliminary Submissions and Objections are reiterated and reaffirmed.
- 15.** The contents of Para 15 of the Execution Application are most vehemently denied. It is denied that an early hearing in this matter is warranted. It is apparent that the Petitioner is wasting the valuable time of this Hon'ble Tribunal. The contents of the Preliminary Submissions and Objections are reiterated and reaffirmed.
- 16.** The contents of Para 16 of the Execution Application are wrong and denied for want of knowledge and information. It is denied that the Applicant is a public spirited person and is continuously striving for protection of environment and is willingly fighting against such industries who are polluting in open daylight and violating the environmental norms without any fear from



government bodies. The contents of the Preliminary Submissions and Objections are reiterated and reaffirmed.

The unnumbered paragraphs pertaining to grounds and limitation of the execution petition are also denied *in toto*.

The contents of the prayer clause of the said Execution Application in so far as it relate to the Respondent No.3 are wrong, false, fabricated and based on vexatious facts thus, vehemently denied *in toto*. On the contrary it is submitted that it is the Respondent No.3 which is entitled to exemplary costs.

PRAYER

It is therefore humbly prayed, on the basis of the facts and circumstances of the case, the Hon'ble Tribunal may be pleased to:

- a) Dismiss the present false and frivolous execution Application filed by the Petitioner qua Respondent No. 3 with exemplary costs;
- b) Pass any such other or further order(s) as this Hon'ble Commission may deem fit and proper in the facts and circumstances of the present case.

THROUGH

RESPONDENT NO. 3



**M/s CSK PARTNERS
COUNSEL FOR THE RESPONDENT NO. 3
A-4, FIRST FLOOR, FRIENDS COLONY(EAST)
NEW DELHI -110065
Mail: srishty@cskpartners.in
Mob No. 9560480489**

Place: New Delhi

Dated: 16/08/2024

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Versus

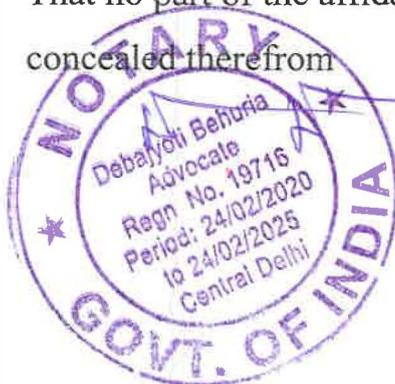
Suryaa Hotel and Ors.

... Respondent(s)

AFFIDAVIT

I, Mr. Vijay Bhalla , aged about 46 years Working as General Manager of The Lalit Hotel, New Delhi , having office at Barakhamba Lane, New Delhi -110001. do hereby solemnly affirm and state herunder:

1. I say that I am the authorized representative of the Respondent No. 3 in the present reply, authorized vide Board Resolution dated 11.03.2024. I further say that I am fully conversant with the facts of the present case and therefore competent to depose.
2. I say that I have read and understood the contents of the accompanying reply and the same has been drafted under my instructions. The contents thereof are true and correct to the best of my knowledge and from the records maintained by the Respondent No.3 in its day to day affairs.
3. That no part of the affidavit is false and nothing material has been concealed therefrom



DEPONENT

VERIFICATION:

I, the above-named Authorized representative of the Respondent No.3, do hereby verify that the contents of the affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Verified at New Delhi on this the _____ day of _____, 2024

1 6 AUG 2024

DEPONENT



I identified the deponent who has signed in my presence.

CERTIFIED THAT THE DEPONENT
Sri/Smt./Km. V. Anand Challa
S/o, W/o, D/o.....
R/o.....
Identified by Shri/Smt. Deeptika Chaturvedi
has Solemnly affirmed before me at
New Delhi on..... as St. No.
That the Contents of the affidavit which have
been read & explained to him are true and
Correct to this knowledge.



1 6 AUG 2024

Notary Public

THE 
LaLIT
NEW DELHI

ANNEXURE R3/1

To,
The Executive Engineer (WS),
NDMC, 14 Sector 4, Gole Market,
New Delhi – 110001.

Date: 04.10.2018

Subject: Regarding NOC for existing Bore wells.

Sir,

As per NGT order No. 26-1/CGWA/PN/2018 dated: 29.6.2018 every existing ground water users have been directed to submit their application for "No Objection Certificate" (NOC) to CGWA.

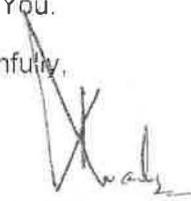
We hereby request you to grant us NOC for our 3 existing bore wells as total fresh water requirement for our project, "The Lalit, New Delhi" is 497 KLD out of which NDMC is supplying only 80 KLD rest 417 KLD fresh water is drawn from existing 3 Bore Wells.

Please find required attached documents.

- a) Water Balance Chart as per CPHEEO.
- b) Registration No. of existing 3 Bore Wells.

Thanking You.

Yours faithfully,


Vinay Vasudev.

General Manager (Technical Services)

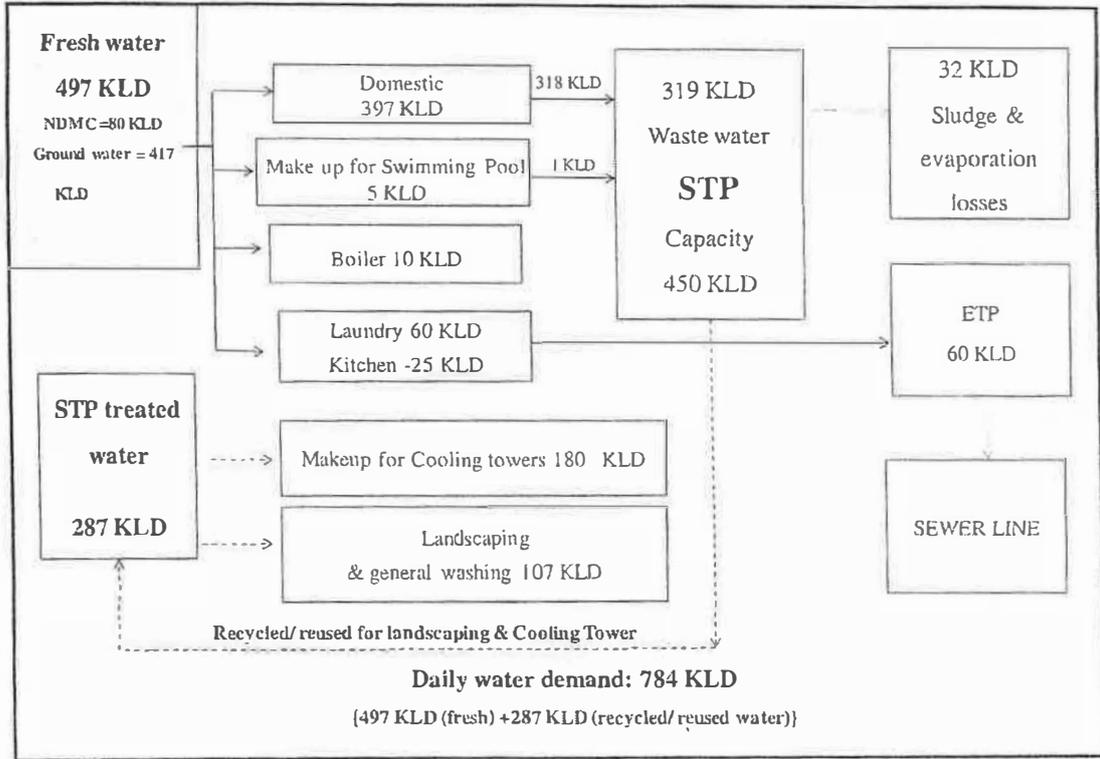


WATER BALANCE & FLOW CHART

S. No.	Particulars	Population	Fresh water (KLD)	Treated water (KLD)	Total
1.	Guest Rooms (461)	922	@ 180 lpcd: 166 KLD	-	166 KLD
2.	Banquet Hall & Party Lawn	1600	@ 70 lpcd : 112 KLD	-	112 KLD
3.	Bar & Restaurant	1200	@ 70 lpcd : 84 KLD	-	84 KLD
4.	Staff	780	@ 45 lpcd : 35 KLD	-	35 KLD
5.	Swimming pool		5 KLD		5 KLD
6.	Laundry	LS	60 KLD	-	60 KLD
7.	Kitchen	LS	25 KLD	-	25 KLD
8.	Boiler	LS	10 KLD	-	10 KLD
9.	Make up for Cooling towers (1600 tr/10lt/tr/hr)			180 KLD	180 KLD
10.	Landscaping & general washing			107 KLD	107 KLD
	Total		497 KLD	287 KLD	784 KLD

.....

FLOW CHART



0	DLOFCT/68367	CENTRAL	DELHI	M/S BHARAT HOTEL LTD	M/S BHARAT HOTEL LTD	BARAKHAMBA AVENUE	CONNAUGHT PLACE	NEW DELHI-1
0	DLOFCT/68366	CENTRAL	DELHI	M/S BHARAT HOTELS LTD	M/S BHARAT HOTELS LTD	BARA KHAMBA AVENUE	CONNAUGHT PLACE	NEW DELHI- 110001
0	DLOFCT/68368	CENTRAL	DELHI	M/S BHARAT HOTELS LTD	M/S BHARAT HOTELS LTD	BARAKHAMBA AVENUE	CONNAUGHT PLACE	NEW DELHI- 110001

NEW DELHI

R/G4/AR-II/WS
 18/03/2021

To
 The Executive Engineer (WS)
 NOC, 14 Sector 4, Gole Market,
 New Delhi-110001

Date : 18.03.2021

Subject : Regarding NOC for Existing Bore Wells

Dear Sir

Please find enclosed Bore wells Detail for The Lalit New Delhi, Barakhamba Lane, Connaught Place, New Delhi – 110001, for your perusal for existing bore wells approval.

Regards

Thanking You

Your Faithfully

Joseph K. J.
 Chief Engineer
 The Lalit New Delhi



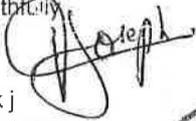
CC : General Manager Corporate Affairs and The Lalit New Delhi
 General Manager Technical Services, Bharat Hotels Limited

DETAILS OF BOREWELLS AT THE LALIT NEW DELHI

S NO	BOREWELL REGISTRATION NO	YEAR OF COMMISSIONING OF BOREWELLS	BOREWELL NOMENCLATURE	STATUS BEFORE 2009		STATUS AFTER 2009	
				REGISTRATION THROUGH CGWA	STATUS OF BOREWELL	REGISTRATION THROUGH CGWA	STATUS OF BOREWELL
1	DLOFCT/68366	1990	Borewell No.1	Granted	Operational	Granted	Operational
2	DLOFCT/68367	1990	Borewell No.2	Granted	Operational	Granted	Operational
3	DLOFCT/68368	1990	Borewell No.3	Granted	Operational	Granted	Operational

Note:- It is to certify that the data and above information pertaining to borewell are true to the best of my knowledge and belief

Yours faithfully,



Joseph:k j
 Chief Engineer
 The Lalit, New Delhi



THE LaLiT

NEW DELHI

To

Date 30.03.2021

The Executive Engineer

Room No 235/A

M/DMC office

New Delhi - 110001

Subject : Regarding NOC for Existing Bore Wells

Dear Sir

Please find enclosed Water Audit report for The Lalit New Delhi, Barakhamba Lane, Connaught Place, New Delhi - 110001 for your perusal for existing bore wells approval.

Regards

Thanking You

Your Faithfully



Joseph K J
Chief Engineer
The Lalit New Delhi



CC - General Manager Corporate Affairs and The Lalit New Delhi,
General Manager Technical Services, Bharat Hotels Limited



ANNEXURE R3/3

OFFICE OF THE EXECUTIVE ENGINEER (W/S)
NEW DELHI MUNICIPAL COUNCIL
ROOM NO. 231, SHAHEED BHAGAT SINGH PLACE,
GOLE MARKET, NEW DELHI.



Ref. D/ 1163/EC/WS.

Dated : 22/12/21

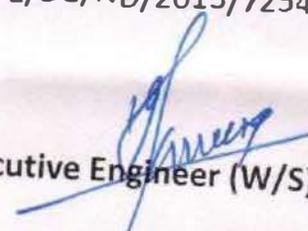
Mr. Joseph K.J
Chief Engineer,
The Lalit,
Barakhanmba Lane,
New Delhi- 110001.

Subject : Status Of application for Renewal of NOC to Extract Ground Water.
Ref : 1. Letter No. nil dated 18.03.2021
2. Letter No. nil dated 30.03.2021

This is in reference to the above cited letter dated : 18.03.2021, and 30.03.2021 regarding the status for renewal of NOC to extract Ground Water from existing bore wells.

In respect of the water audit report already submitted for the FY: 2019-2020 should preferably be carried out by any Government Agency. You are requested to kindly refer the details of the Government Accredited Water Auditors at [https:// cgwa-noc.gov.in/ LandingPage/ UserAssistance/ AccreditedWaterAuditors.pdf](https://cgwa-noc.gov.in/LandingPage/UserAssistance/AccreditedWaterAuditors.pdf), in respect of submitting the Water Quality Report from Government Agencies.

It is further intimated that the DLAC meeting was held on 02.11.2021 and request for permission has been rejected with reason that as the same is out of the purview of the Advisory Committee vide Letter No. F.N. 1/DC/ND/2013/7254-78 dated 22.11.2021 (copy enclosed)


Executive Engineer (W/S)



GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DISTRICT MAGISTRATE (NEW DELHI DISTRICT)
12/1, JAM NAGAR HOUSE, SHAHJAHAN ROAD, NEW DELHI-110011

F. No. 11/DC/ND/2013/ 7254-78

Dated - 22/11/2021

Minutes of the Meeting of District Level Advisory Committee of New Delhi District on Borewell, held on 02.11.2021 at 12.30 PM under the Chairpersonship of District Magistrate, New Delhi District.

A meeting of District Level Advisory Committee, District New Delhi was held on 02.11.2021 at 12.30 PM in the Conference Room, 12/1, Jam Nagar House, New Delhi-110 011 under the Chairpersonship of District Magistrate (New Delhi).

Following officials/officers attended the meeting:

1. Sh. Anil Kumar Sharma, ACE M-9, Delhi Jal Board
2. Sh. Satish Kumar, EE(M) 45, Delhi Jal Board
3. Sh. Vineet Dwivedi, Z.E., M-44, Delhi Jal Board
4. Sh. Manoj Kumar, Z.E., M-28, Delhi Jal Board
5. Sh. Manoj Kr. Bairwa, J.E., M-28, Delhi Jal Board
6. Sh. Minhaj Alam, J.E., NDMC
7. Sh. Ashish Jain, J.E., NDMC
8. Sh. Jai Singh, A.E. (E&M), NDMC
9. Sh. Faisal Abrar, Scientist, CGWB
10. Sh. S.K. Ohlan (EE), M-36, Delhi Jal Board
11. Sh. Rakesh Dua, A.E., M-36, Delhi Jal Board
12. Sh. Varun, JEE-DPCC, DPCC
13. Sh. Sanjeev Sharma, Director, FORCE NGO, Vasant Kunj

The SDM (HQ), New Delhi District welcomed the members of the Committee. He also briefed the Committee about the agenda for the meeting. He informed that members that Delhi Jal Board and New Delhi Municipal Council have forwarded the proposals for bore wells at 37 locations for placing before the Advisory Committee for making its recommendation for granting permission for bore wells.

The representative of CGWB informed that all the permissions for borewells may be granted subject to the fulfillment of the following conditions:

- ✓ 1. The Competent Authority i.e. DJB/NDMC may give the permission for borewells after fixing the quantity of water to be extracted on daily basis. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the Advisory Committee.
- ✓ 2. Details of the tubewell constructed viz. depth, diameter, zones tapped, daily running hours and power of submersible pump to be submitted to DJB, NDMC and DM Office. The latitude and longitude of all the tubewells to be provided.
3. All the tubewells to be fitted with digital water meter recorder by the applicant at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, i.e., daily / monthly. The applicant will maintain a record of said monitoring for inspection. The ground water quality to be monitored twice in a year during pre-monsoon and post-monsoon periods.
4. Applicant shall implement rainwater harvesting / ground water recharge measures for augmenting the ground water resources of the area and undertake periodic maintenance of recharge structures at its own cost. The photographs of the same to be submitted to the DJB, NDMC and DM Office.
5. The applicant at its own cost shall install one piezometer (water level monitoring well) fitted with automatic water level record at suitable location in their premises and execute ground water regime monitoring programme on regular basis.
6. The Competent Authority i.e. DJB and NDMC, as the case may be, shall review the ground water level every year for continuance of borewell. If it is found that the ground water level is going down, the matter may be placed before the District Advisory Committee for continuance of the borewell. Annual record of water level be placed before the Committee in the next meeting.



The Advisory Committee after detailed examination of proposals submitted by DJB & NDMC and taking into consideration of all aspects such as the requirement to conserve the ground water, drinking water/domestic needs of the residents, availability of DJB/NDMC water network, recommended the following:-

S. No	Location	Name of Division	No. of Tube well proposed	Purpose for which ground water to be used	Decision of the Advisory Committee
1	Jindal Colony Samalkha	EE(SW-II), DJB	Permission of one tubewell	Drinking	Recommended
2	Ambedkar Colony Part-II, Samalkha	EE(SW-II), DJB	Permission of one tubewell	Drinking	Recommended
3	Pocket-2, B Block, Gali No. 8, Omprakash Vats House Samalkha Extn.	EE(SW-II), DJB	Permission of one tubewell	Drinking	Recommended
4	Bihari Colony, Saniya Camp	EE(SW-II), DJB	Permission of one tubewell	Drinking	Recommended
5	Sita Ram Gali Rajokari	EE(South-I), DJB	permission for one tube well	Drinking	Recommended
6	Halijan Basti Rajokari	EE(South-I), DJB	permission for one tube well	Drinking	DJB officials informed that one borewell is existed within 500 mtr., however, at this location radius of influence is much less than 500 Mtr., therefore, there will be no effect on discharge of another tube well within 500 mtr. Committee Recommended the case.
7	Near Corporation bank Rajokari	EE(South-I), DJB	permission for one tube well	Drinking	DJB officials informed that one borewell is existed within 500 mtr., however, at this location radius of influence is much

Ju

					less than 500 Mtr., therefore, there will be no effect on discharge of another tube well within 500 mtr. Committee Recommended the case.
8	Kusumbur Pahari peripheral road (Firni road)	EE(South-I), DJB	permission for one tube well	Drinking	DJB officials informed that one borewell is existed within 500 mtr., however, at this location radius of influence is much less than 500 Mtr., therefore, there will be no effect on discharge of another tube well within 500 mtr. Committee Recommended the case.
9	Near Khadak Singh House, Bakshi road Ghitorni	EE(South-I), DJB	permission for one tube well	Drinking	DJB officials informed that one borewell is existed within 500 mtr., however, at this location radius of influence is much less than 500 Mtr., therefore, there will be no effect on discharge of another tube well within 500 mtr. Committee Recommended the case.
10	Mantri wali gali Heera colony, ghitorni	EE(South-I), DJB	permission for one tube well	Drinking	DJB officials informed that one borewell is existed within 500 mtr., however, at this location radius of influence is much less than 500 Mtr., therefore, there will

					be no effect on discharge of another tube well within 500 mtr. Committee Recommended the case.
11.	Karan singh gali 100 ft road Ghitorni	EE(South- I), DJB	permission for one tube well	Drinking	DJB officials informed that one borewell is existed within 500 mtr., however, at this location radius of influence is much less than 500 Mtr., therefore, there will be no effect on discharge of another tube well within 500 mtr. Committee Recommended the case.
12	Ameera Colony Pandit Wali gali Ghitorni village	EE(South- I), DJB	permission for one tube well	Drinking	DJB officials informed that one borewell is existed within 500 mtr., however, at this location radius of influence is much less than 500 Mtr., therefore, there will be no effect on discharge of another tube well within 500 mtr. Committee Recommended the case.
13.	Club Drive road Ghitorni Village	EE(South- I), DJB	permission for one tube well	Drinking	Recommended.
14.	MG road Pillar no- 138 Ghitorni village	EE(South- I), DJB	permission for one tube well	Drinking	DJB officials informed that one borewell is existed within 500 mtr., however, at this location radius of influence is much less than 500 Mtr., therefore, there will be no effect on

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					discharge of another tube well within 500 mtr. Committee Recommended the case.
15	Sanjay Store, Samalkha	EE(SW-II), DJB	Permission for one no. of borewell	Other than Drinking purpose	The DJB officials informed that the drinking water is being provided through tanker. One borewell is required for use of other than drinking purpose. Committee recommended the case.
16	Sonia Gandhi Camp, near Bhari Camp Samalkha	EE(SW-II), DJB	Permission for one no. of borewell	Other than Drinking purpose	The DJB officials informed that the drinking water is being provided through tanker. One borewell is required for use of other than drinking purpose. Committee recommended the case.
17	Telephone Exchange, samalkha	EE(SW-II), DJB	Permission for one no. of borewell	Other than Drinking purpose	The DJB officials informed that the drinking water is being provided through tanker. One borewell is required for use of other than drinking purpose. Committee recommended the case.
18	INS, India Sahara Hostel, D-6, Vasant Kunj, New Delhi - 110 070	EE(South-I)	Permission of one number of Borewell	Domestic	Recommended
19	852+362 HIG/MIG/LIG house at	EE (SW-III)	permission for two tube well	Domestic Purpose	DJB officials informed that there

	mahipalpur road Vasant Kunj				within 500 mtr. and further requested for two borewells as the requirement of water is not being fulfilled through existing borewells due to large number of population in the area. Committee recommended for two borewells.
20	Deen Dayal Urja Bhawan, Plot No., 5A&5B, Nelson Mandela Marg, Vasant Kunj, New Delhi	EE (SW-III)	Permission for three number of borewells	For office use portable	Committee recommended for two tubewells.
21	Block. Clive square type -1, R. K Ahram Marg New Delhi-110001	NDMC	permission for drilling / digging of new borewell	Drinking	The officials of NDMC did not provide the justification of digging the borewell. Hence, Committee rejected the case.
22	Dhobi Ghat No-17, Krishna menon Marg, New Delhi	NDMC	Request for extraction of ground water through existing borewell	Drinking	The officials of NDMC did not provide the justification of digging the borewell. Hence, Committee rejected the case.
23	Sanjay Camp	NDMC	Request for extraction of ground water through existing borewell	Drinking	The officials of NDMC did not provide the justification of digging the borewell. Hence, Committee rejected the case.
24	Vivekanand Camp	NDMC	Request for extraction of ground water through existing borewell	Drinking	The officials of NDMC did not provide the justification of digging the borewell. Hence, Committee rejected the case.

Not to be taken up Demand sufficient

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25	Andhra Vidhyalay, R K Puram Aashram Marg New Delhi	NDMC	permission for drilling / degging of new borewell	Drinking	Recommended
26	Singapoer High Commission E-6, Chandragupta Marg Chanakya puri Delhi-21	NDMC	permission for drilling / degging of new borewell	Drinking	Recommended
27	Taj Place New Delhi Sadar Patel Marg, Diplomatic Enclave New Delhi	NDMC	Request for extraction of ground water through existing borewell	Drinking	Rejected as the same is out of the purview of the Advisory Committee
28	ITC Maurya Diplomic Enclave Sardar Patel Marg, New Delhi-21	NDMC	Request for extraction of ground water through existing borewell	Drinking	Rejected as the same is out of the purview of the Advisory Committee
29	The Lall (A Unity Of Bharat Hctels Limited) Barakhamba Avenue Connaught Place New Delhi	NDMC	Request for extraction of ground water through existing borewell	Drinking	Rejected as the same is out of the purview of the Advisory Committee
30	Multi - Storied Residential housing Complex for Railway & RVNL officers near Safdarjung Railway Station at Moli Bagh near the Leela place New Delhi	NDMC	permission for drilling / degging of new borewell	RWH	Rejected
31	The Ravishanka institute for Music & Performing Arts, The ravishankar Center, Plot No-7, Rizal Marg Chanakypuri	NDMC	permission for drilling / digging of new borewell	RWH	Rejected

32	inside the campus of sector-B, Pocket-5/6, UGR	EE(M)-45 Division, DJB	permission for one tube well	Drinking	Recommended
33	inside the campus of sector-C, Pocket-2 UGR	EE(M)-45 Division, DJB	permission for one tube well	Drinking	Recommended
34	inside the campus of sector-C, Pocket-6, UGR	EE(M)-45 Division, DJB	permission for one tube well	Drinking	Recommended
35	inside the campus of sector-D, Pocket-6, UGR	EE(M)-45 Division, DJB	permission for one tube well	Drinking	Recommended
36	inside the campus of sector-C, Pocket-8, UGR	EE(M)-45 Division, DJB	permission for one tube well	Drinking	Recommended
37	inside the campus of sector-C, Pocket-9 UGR	EE(M)-45 Division, DJB	Permission for two tube well	Drinking	Recommended

The meeting ended with a vote of thanks to the Chair.


SDM (HQ)
New Delhi District
Nodal Officer (DLAC)

F. No. 1/DC/MD/2013/ 7254-78

Dated:- 22/11/2021

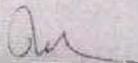
Members of DLAC

1. Dy. Commissioner (Revenue), New Delhi District (Chairperson, DLAC)
2. Sh. Sanjay Sondhi, BDO (HQ), New Delhi District, (Member, DLAC)
3. Sh. R.P. Singh, Chief Engineer (South), (Member, DLAC), Delhi Jal Board Office Complex, Andrew Ganj, New Delhi.
4. Sh. Jyoti Kumar, Scientist, Central Ground Water Board, New Delhi, (Member, DLAC)
5. Sh. Ramesh N., Jr. CEO, Delhi Cantonment Board (Member, DLAC)
6. Sh. S.K. Dahiya, Superintending Engineer (South-West), Delhi Jal Board, R.K. Puram, New Delhi.
7. Dy. Commissioner, South Zone / Najafgarh Zone, SDMC (Member, DLAC)
8. Sh. Ajay Gupta, Supdt. Engineer, NDMC, (Member, DLAC)
9. Sh. B.M.S. Reddy, Sr. Environment Engineer, DPCC (Member, DLAC)
10. Ms. Jyoti, FORCE (Forum for Organized Resource Conservation & Shaw) NGO, Vasant Kunj, New Delhi, Member (DLAC)

- 11 Superintendent Engineer, South DJB, GNCTD, Jal Sadan, Jal Vihar, Lajpat Nagar, New Delhi-110024
- 12 Superintendent Engineer, West DJB, GNCTD, Twin over head tank, Paschim Vihar, Delhi.
- 13 Executive Engineer, DJB, South West-I, New Delhi
- 14 Executive Engineer, DJB, South West-II, Ancha maghal, Pratap Nagar, New Delhi.
- 15 Executive Engineer, DJB, South West-III, Sector-7, R.K. Puram, Sector-7, New Delhi-110025.
- 16 Executive Engineer, DJB, South-I, Opp. J Block, Market, Saket, New Delhi 110017
- 17 Executive Engineer, DJB, South West -II, Near Dwarka WIP, Dwarka, New Delhi-110075.
- 18 Executive Engineer, DJB, South - III, New Delhi.
- 19 Executive Engineer, DJB, West-I, New Delhi
- 20 Executive Engineer, DJB, West-II, New Delhi.
- 21 Executive Engineer, DJB, New Delhi
- 22 B.O. (New Delhi), Palika Bhawan Sector-15, New Delhi.
- 23 A/S.D.Ms, District New Delhi, 12/1, Jam Nagar House, Shajahan Road, N.D-11

Copy information to:-

- 1 P. District Magistrate, New Delhi for information of District Magistrate New Delhi
- 2 P. Nodal District Magistrate, New Delhi District, 12/1, Jam Nagar House, New Delhi.


SDM (HQ)
New Delhi District
Nodal Officer (DLAC)

PROOF OF SERVICE

Akshit Rana <akshitrana@cskpartners.in>

SHAILESH SINGH VS HOTEL SURYA, NEW DELHI AND OTHERS VIDE E.A. NO. 44 OF 2023 IN O.A. NO. 407 OF 2015

1 message

Akshit Rana <akshitrana@cskpartners.in>
To: "rashtriyasamasya@gmail.com" <rashtriyasamasya@gmail.com>

16 August 2024 at 16:44

Dear Sir,

Kind Atten. Shailesh Singh, Counsel for Applicant.

This mail is in reference to the above-captioned matter.

We are the counsels for the Opposite Party.

Please find attached the reply on behalf of Respondent No. 3- Hotel The LALIT to the Captioned Execution Application filed by the Applicant.

Kindly consider this as an advance service.

Regards,
Akshit Rana
Associate
CSK Partners

 **Reply Shailesh Singh vs Suryaa Hotel and Ors..pdf**
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